

ANNEXURE-I

**PHOTOGRAPHS SHOWING JOINT COMMITTEE INSPECTION, WATER & SOIL
SAMPLES COLLECTION ON 08.12.2021**



Collection of borewell water sample at Irrigation land (Coconut farm)at the backside of vermin compost



Collection of water sample at Treated effluent pumping tank near vermin compost area



Collection of sediment soil sample at Irrigation land by using fresh water near vermin compost



Collection of sediment soil sample at Irrigation land (Coconut farm) backside of vermin compost



Collection of open well water sample at Mr.Pettaiyan Thottam



Collection of soil sample at Mr.Somanur Gownder Thottam (Borewell water using for irrigation)



Collection of soil sample at Previously bottom ash stored area near stand by Boiler 44 T/Hr



Collection of soil sample at Previously ETP sludge stored area



Collection of soil sample at Mr.Duraisamy Thottam



Collection of soil sample at Mr.Ashok Raj Kumar Thottam, S/o. Easwara Gownder



Collection of surface water sample at Kumachiparai Odai Near Mr.Duraisamy Thottam,



Collection of sediment soil sample at Kumachiparai Odai Near Mr.Duraisamy Thottam,



Collection of soil sample at Mud road in-between Kumachiparai Odai and Mr.Duraisamy Thottam



Joint Committee inspection at Kumachiparai Odai Near approach road of M/s. ITC LTD Unit



Collection of open well water sample at Mr.Duraisamy Thottam



Collection of ETP inlet water sample in M/s. ITC Limited



Collection of ETP outlet water sample in M/s. ITC Limited



Collection of surface water sample at Kumachiparai Odai, Near approach road of M/s. ITC LTD Unit



Joint Committee inspection in M/s. ITC Limited



Collection of Bhavani River water sample at Sirumugai water pumping station at Koothamandi pirivu



Joint Committee inspection at Sirumugai water pumping station at Koothamandi pirivu



Joint Committee inspection at Mettupalayam Municipality STP site



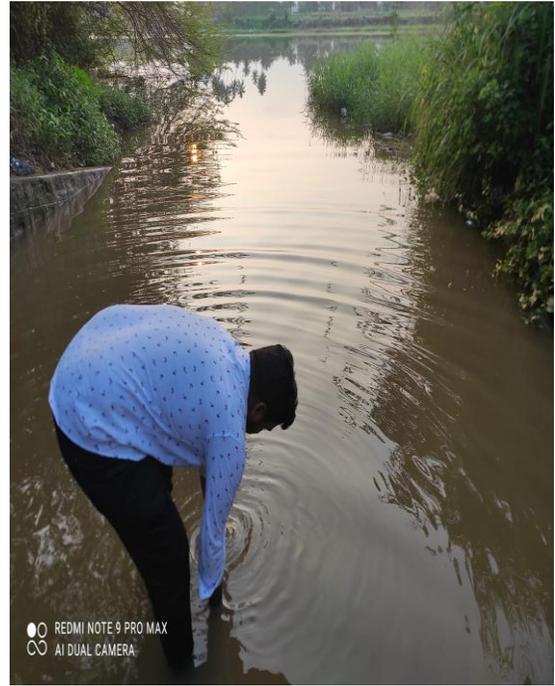
Erection of Electrical Panel Board at Mettupalayam Municipality STP site



Joint Committee inspection at Mettupalayam Municipality STP site



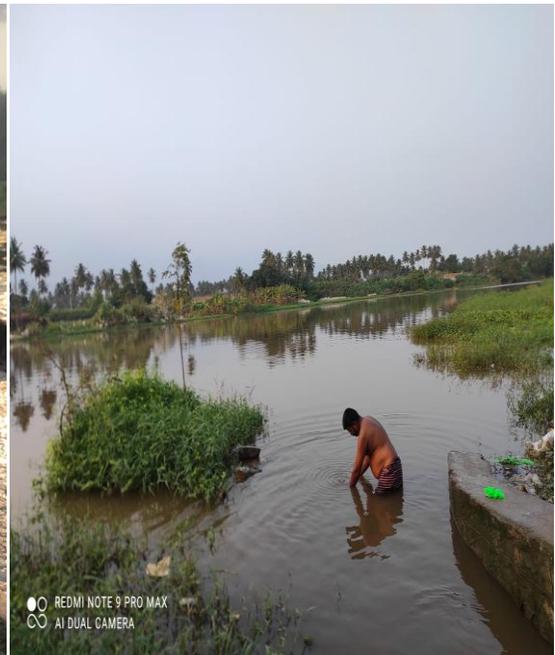
Collection of Bhavani River water sample at Badrakaliamman Koil



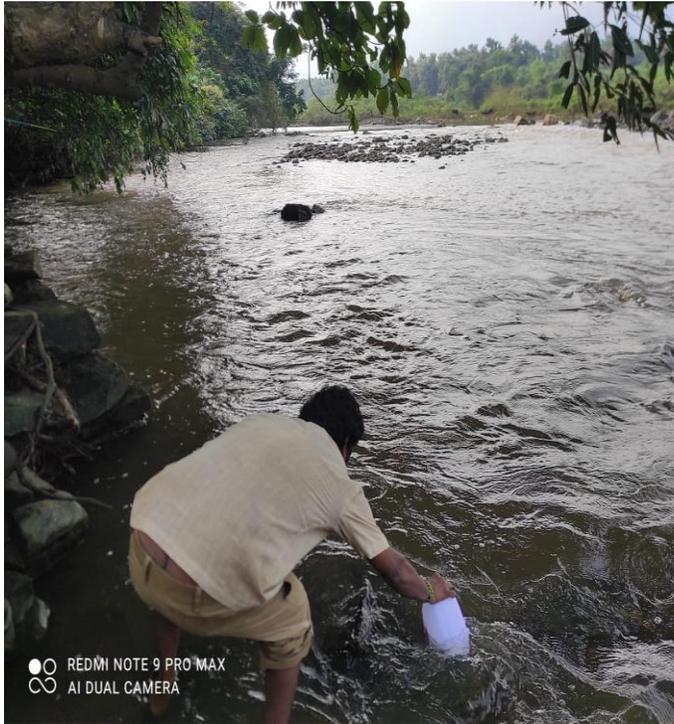
Collection of Bhavani River water sample Near Subramaniyar Koil in Sirumugai



Collection of Bhavani River water sample at V.O.C Street, Ward No.5 (After confluence of Srirengarayan Odai)



Collection of Bhavani River water sample at Arulmigu Sithi Vinayagar Temple in Alangombu



Collection of Bhavani River water sample Near Kavundampalayam Scheme water pump house



Collection of Bhavani River water sample Near Samanna Water Tank & Mettupalayam Municipality Water Pumping station

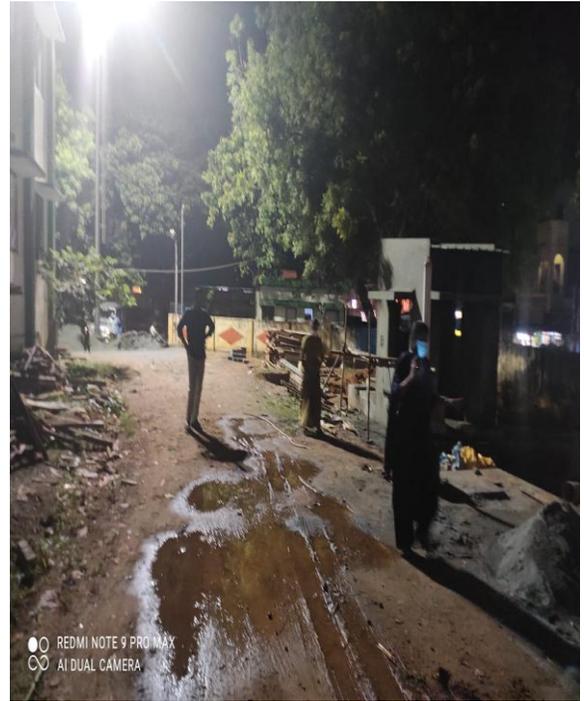


Collection of Bhavani River water sample Near Mr. Kittu's Thottam, Vilamarathur





STP civil works in M/s. Government Hospital, Mettupalayam



Inspection at M/s. Government Hospital, Mettupalayam



Joint Committee inspection at Mettupalayam Municipality STP site



REDMI NOTE 9 PRO MAX
AI DUAL CAMERA

Joint Committee Inspection at M/s. Government Hospital, Mettupalayam



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STP civil works completed in M/s. Government Hospital, Mettupalayam



REDMI NOTE 9 PRO MAX
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STP civil works completed in M/s. Government Hospital, Mettupalayam



REDMI NOTE 9 PRO MAX
AI DUAL CAMERA

STP civil works completed in M/s. Government Hospital, Mettupalayam

PHOTOGRAPHS SHOWS WATER & SOIL SAMPLES COLLECTION ON 30.09.2021



Collection of sediment soil sample at Kumachiparai Odai Near Mr.Duraisamy Thottam



Collection of soil sample at Mud road in-between Kumachiparai Odai and Mr.Duraisamy Thottam



Collection of Bhavani River water sample at V.O.C Street, Ward No.5 (After confluence of Srengarayan Odai)



Collection of Bhavani River water sample at Arulmigu Sithi Vinayagar Temple in Alangombu



Collection of sediment soil sample at Irrigation land (Coconut farm) backside of vermin compost



Collection of soil sample at Mr.Ashok Raj Kumar Thottam, S/o. Easwara Gownder



Collection of Bhavani River water sample Near Mr. Kittu's Thottam, Vilamarathur



Collection of Bhavani River water sample Near Backside of Subramaniayar Temple (After confluence of Uppupallam Odai))



Collection of Bhavani River water sample Near Kavundampalayam Scheme water pump house



Collection of Bhavani River water sample Near Mr. Kittu's Thottam, Vilamarathur



Collection of Bhavani River water sample at Arulmigu Sithi Vinayagar Temple in Alangombu



Collection of Bhavani River water sample at V.O.C Street, Ward No.5 (After confluence of Srirengarayan Odai)



Collection of Bhavani River water sample at V.O.C Street, Ward No.5 (After confluence of Srirengarayan Odai)



Collection of Bhavani River water sample at Arulmigu Sithi Vinayagar Temple in Alangombu



Collection of Bhavani River water sample at V.O.C Street, Ward No.5 (After confluence of Srirengarayan Odai)



Collection of Bhavani River water sample at Arulmigu Sithi Vinayagar Temple in Alangombu

Item No.9 to 12:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 10 of 2017 (SZ)

With

Original Application No. 18 of 2017 (SZ)

With

Original Application No. 58 of 2017 (SZ)

With

Original Application No. 105 of 2017 (SZ)

IN THE MATTER OF:

Suo Motu Proceedings initiated based on the news item Published in "The Times of India" Chennai - Edition dated 20.01.2017 on the caption "Bhavani river water unfit for consumption" and "Waste from Mettupalayam Government Hospital ends up in Bhavani River"

... Applicant(s)

Versus

The Chief Secretary,
Government of Tami Nadu,
Secretariat, Chennai and others.

...Respondent(s)

With

M. Gobineelan S/o. P.P. Mani,
No.5/1 - I, Rest House Road,
Sirumugai, Coimbatore - 641 302.

... Applicant(s)

Versus

The Secretary to the Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai and others.

...Respondent(s)

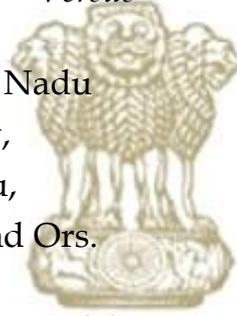
With

T.T. Rangasamy,
President,
Bhavaani Nadhineer Matrum Nilathadi Neer
Paadhuhaappuk Kuzhu,
(Bhavani River Water and Ground Water Protection Committee)
Uma Sankar Nilaiyam, L.S. Puram,
Mettupalayam - 641 301.

...Applicant(s)

Versus

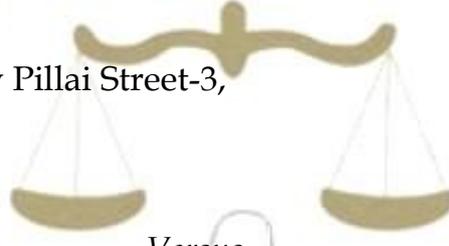
State Government of Tamil Nadu
Through its Chief Secretary,
Government of Tamil Nadu,
Fort St. George, Chennai and Ors.



... Respondent(s)

With

D. Satheesh Kumar
No.2/17, Ramasamy Pillai Street-3,
Mahadevapuram,
Mettupalayam.



...Applicant(s)

Versus

State Government of Tamil Nadu
Rep. by its Chief Secretary,
Fort St. George,
Secretariat, Chennai and Ors.

... Respondent(s)

Date of hearing: 09.09.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. K. SATYAGOPAL, EXPERT MEMBER

O.A. No. 10/2017:

For Applicant(s): Suo Motu by Court.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R7, R11, R12.
Mr. Arokiaraj for R8.
Mr. S. Sai Sathya Jith for R9 & R10.
Mr. B. Anand for R13.
Mr. P. Srinivas through
Mr. N.K. Ponraj for R14.

O.A. No.18/2017:

For Applicant(s): None.

For Respondent(s): Dr. D. Shanmuganathan for R1, R2, R5, R6, R8, R9.
Mr. S. Sai Sathya Jith for R3, R4.
Mr. B. Anand for R7.

O.A. No.58/2017:

For Applicant(s): Mr. R. Natarajan.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R4, R7, R8.
Mr. B. Anand for R9.
Mr. S. Sai Sathya Jith for R6.

O.A. No.105/2017:

For Applicant(s): None.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R4, R7.
Mr. S. Sai Sathya Jith for R6.
Mr. Arokiaraj for R8.

ORDER

1. As per order dated 15.07.2021, this Tribunal had considered the further report submitted by the Joint Committee signed by one of the members

on 01.07.2021, e-filed on 06.07.2021 and the same was extracted in Para 4 of the order and then, passed the following order:-

"6. The applicant in O.A. No. 58 of 2017 had filed written submissions in the form of objections to the joint committee report. The applicant had mentioned that apart from the sewage and garbage dumping etc., in the drain which ultimately reaches the River Bhavani as one of the reasons for polluting the water, there are other sources of pollutants as pointed out in the earlier objections. They have raised a specific issue that the trade effluents released from ITC also mixes with the Bhavani River and they have also mentioned that there are three major pollution sources / points above this intake-well, (1) the confluence point of Periapallam where polluted water caused by the ITC mixes with the Bhavani River (II) Saradha Terry Products and (III) the confluence point of Kallaru River and all these water reaches the Bhavani River which will ultimately pollute the river water. Unless these issues are also addressed, it may not be possible to resolve the entire issue in a scientific manner.

7. They have also mentioned in the written submissions that the committee has not properly understood the points that have been raised by them in the earlier objection and that also will have to be revisited. So under such circumstances, we direct the joint committee to inspect the area mentioned in the written submissions submitted in the applicant in O.A. No. 58 of 2017 and consider those objections and after inspecting the areas and Industries to ascertain as to whether the ETP and other trade effluents mechanisms provided are efficiently functioning and whether there is any possibility of illegal discharge of untreated trade effluents into any of the drains or the water body directly in a clandestine manner so as to affect the water quality and also take the water samples from those points as well, to ascertain as to whether there is any possibility of pollution being caused due to illegal discharge of trade effluents and if there is any contamination caused then they are

directed to find out the source and provide remediation required for that purpose.

8. They are also directed to consider the Research study on Pollution conducted by the Directorate of Natural Resources Management of Tamil Nadu Agricultural University, which was given to the Tamil Nadu Pollution Control Board on 31.03.2016 and consider whether the recommendations if any made by the committee in that case and the directions given by the Tamil Nadu Pollution Control Board pursuant to the same have been strictly implemented and if not, what is the gap and what is the nature of action taken by the Tamil Nadu Pollution Control Board in this regard.

9. The committee is also directed to ascertain as to whether the industries mentioned in the written submissions filed by the applicant, dated 30.06.2021 are treating the effluents generated by them in a scientific manner and what is the quantity of the effluents generated, how it is treated and the treated water is being used by them and whether that treated water if any, used for irrigation is fit for irrigation as such and if not, what are the remediation measures to be taken to rectify the same and whether the inlet and outlet discharges from the treatment plants are meeting the norms and if not what is the remedial measures to be taken by them and if there is any violation found, what is the action taken by them. All the above aspects will have to be incorporated in the report to be filed by them.

10. The applicant is directed to submit a copy of the written submissions filed by them which was considered by this Tribunal today to the members of the committee within a week, so as to enable them to comply with the direction.

11. The committee, the Health Department and also to the Mettupalayam Municipality are directed to submit their further progress report regarding the compliance of the recommendations made by the joint committee earlier.

12. The Tamil Nadu Pollution Control Board is also directed to file an independent report regarding the further action taken reports for the past as well as the continuing violations that are

being committed by the officials who are not complying with the Bio-Medical Waste Management Rules, 2016 and Solid Waste Management Rules , 2016 which also indirectly causes pollution to the Bhavani River and that also will have to be addressed while considering these aspects.

13.The learned counsel appearing for the State of Tamil Nadu State Department submitted that the Director of Health Department wanted to file a detailed compliance report for the recommendations of the committee. Since he is not a party to the proceedings, they may be permitted to file the counter.

14.It may be mentioned here that since the District Collector is a party to the proceedings and he can file an independent report after collecting all the details from the concerned Government Departments regarding the action taken to abate such violations if they so desire.

15.The committee as well as the respective Departments are directed to file their further independent reports as directed by this Tribunal on or before 09.09.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

16.The Registry is directed to communicate this order to the members of the committee, official respondents, Tamil Nadu Pollution Control Board including the Chief Secretary, State of Tamil Nadu, Principal Secretaries of Health Department and Local Bodies by e-mail immediately for their information and compliance.”

2. The Mettupalayam Municipality has filed a report dated 03.09.2021, e-filed on 07.09.2021 and received on the same day which reads as follows:-

REPORT OF THE COMMISSIONER, METTUPALAYAM MUNICIPALITY DATED 03.09.2021 IN THE MATTER OF O. A. NO.10, 18, 58 AND 105 OF 2017 SUBMITTED BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI, AS PER THE ORDER DATED 15TH JULY 2021

The Municipality as well as the Health Department are also directed to submit their independent response regarding the steps to be taken by them for mitigating this issue as directed by the committee and also show cause why the compensation cannot be imposed and performance guarantee should not be imposed against them for non-compliance of the directions within the time frame fixed by the committee before the next hearing date. For consideration of further report and status report to be filed by the parties, post on 09.09.2021.

In compliance of short term and long term measures in Mettupalayam Municipality we submitted as below.

Action taken for long term measures.

Under Ground Sewerage System (UGSS) and collection wells were under progress. Around 97% of the Sewerage Treatment Plant (STP) construction is nearing completion. It was informed that due to pandemic COVID-19 situation and nationwide lockdown and election code of conduct was in force, the construction work was comparatively slow. The Construction of Inlet chamber, Sequential Batch Reactors and Chlorine Contact Tank are completed and Construction of Blower building, administrative building and centrifuge building were under progress. It was informed that by the end of October 31, 2021 the construction & operation of the STP will be completed. The overall progress of the UGSS scheme is 87%. The status report of construction of UGSS and STP is given in the table below:

1	Name of Scheme	Under Ground Sewerage Scheme to METTUPALAYAM Municipality in Coimbatore District.			
	Name of the Division Name of the Executive Engineer Mobile No	Sewerage Division, Kuniyamuthur. Er. J.K. Annadurai ,B.E. MBA, 9360236553			
	Beneficiary	Mettupalayam Municipality			
	Population and Requirement	Population Benefited (in Lakh)			
		Present (2017)	Inter (2032)	Ultimate (2047)	
		0.715	0.773	0.836	
2	Administrative Sanction	G.O.(D) No.389 /MA&WS (MA3) dept / dt.09.09.2016 - Rs. 91.70 crores to install and Rs. 97.50 lakhs to maintain annually.			
3	Technical Sanction	CE/CBE No: 11/2016-17 dt.24.02.2017 for Rs.91.70 crore			
4	Date of Work Order	1.Package -I :CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 2.Package -II: CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 3. Package-III: CE/TYWAD/Cbe Work order no. F.UGSS to MTP Mpty package III/SDO(T1)/CE/Cbe/2018/dt.16.8.18			

5	Agreement No /date/ Value & Period	1.Pac -I :Agt No CE/CBF/ No 4/18-19/dt.04.05.18 Rs.29.34 Cr/30 *6 Months 2.Pac -II :Agt No CE/CBF/ No 5/18-19/dt.04.05.18 Rs.37.46 Cr/30 *6 Months 3.Pac-III :Agt No. CE/Cbe/no.15/18-19/dt. 12.9.18 rs.13.788 cr./ 30 *6 Month
6	Date of Commencement of work	For Pac-I & II - 24.4.2018 & Pac-III - 12.9.2018
7	Name of Contractor	Package I: M/s. VV Construction Private Ltd., Annai Sathya Nagar Main Road, Nesapakkam, Chennai -600 078 Package II: M/s. Keyem Engineering Enterprises., Kamaraj Nagar, Thiruvannamiyur, Chennai -600 041 Package-II: R.Velumani, Avinashi.

Sl. No.	Name of the work	Physical Progress of work				Financial Progress in lakhs			Scheduled date of completion
		Total Qty of Work	Progress up to 16.03.2021	Balance	%	Total Cost	Expenditure upto 03.09.2021	%	
	Physical Progress:								
	COLLECTION SYSTEM								
I	Package I								
1	Sewer Line (Mts.)	29321	23016	6305					
2	Manholes (Nos.)	1342	1150	192					
3	House Service Connection (Nos.)	10205	3241	6964					
4	Road Restoration Works (Meter)	28521	14477	14044	69%	Rs.9170 Lakhs	5571.88 lakhs	72%	Package I - 10/2020 (Original) 10/2021(Revised)
5	Pumping Main ((Meter)	9569	6765	2804					
6	Pumping Station (Nos.)	3	3 Nos. completed .						
	Lifting Station (Nos.)	7	6 Nos completed.	1					
II	Package II				79%				Package II - 10/2020 (Original)
1	Sewer Line (Mts.)	45314	36449	8866					

2	Manholes (Nos.)	1977	1665	312				10/2021
3	House Service Connection (Nos.)	6795	3093	3702				(Revised)
4	Road Restoration Works (Meter) Stoneware Line	35314	31545	6089				
5	Pumping Main (Meter)	7300	6629	671				
6	Pumping Station (Nos.)	3	completed					
7	Lifting Station (Nos.)	1	completed					
III	Sewerage Treatment Plant – 8.65 mld SBR Method	1 No	97% completed	1	97%			Package III - 3/2021 (Original) 10/2021 (Revised)

Action taken for short term measures.

As per the recommendations of Joint Committee, it was suggested for the Mettupalayam Municipality to execute phytoremediation technique in the major drains adjoining the River Bhavani. The construction of wetland system with phytoremediation technique which is in the upstream side of Uppupallam Odai in Mettupalayam Municipality limit was completed.

- The Joint committee has filed a report dated 07.09.2021, e-filed on 08.09.2021 and received today (i.e. 09.09.2021) which reads as follows:-

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HONOURABLE NGT SOUTH ZONE IN THE MATTER OF O. A. NO.10, 18, 58 AND 105 OF 2017 SUBMITTED BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI, AS PER THE ORDER DATED JULY 15, 2021

1.0 Background

The Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 10, 18, 58 and 105 of 2017 has directed as follows in its order dated: 15.07.2021; The copy of the order is attached as *Annexure I*.

“---The applicant in O.A. No. 58 of 2017 had filed written submissions in the form of objections to the joint committee report. The applicant had mentioned that apart from the sewage and garbage dumping etc., in the drain which ultimately reaches the River Bhavani as one of the reasons for polluting the water, there are other sources of pollutants as pointed out in the earlier objections. They have raised a specific issue that the trade effluents released from ITC also mixes with the Bhavani River and they have also mentioned that there are three major pollution sources / points above this intake-well, (I) the confluence points of Periapallam where polluted water caused by the ITC mixes with the Bhavani River (II) Sharadha Terry Products and (III) the confluence points of Kallaru River and all these water reaches the Bhavani River which will ultimately pollute the river water.

Unless these issues are also addressed, it may not be possible to resolve the entire issue in a scientific manner. They have also mentioned in the written submissions that the committee has not properly understood the points that have been raised by them in the earlier objection and that also will have to be revisited. So under such circumstances, we direct the joint committee to inspect the area mentioned in the written submissions submitted in the applicant in O.A. No. 58 of 2017 and consider those objections and after inspecting the areas and Industries to ascertain as to whether the ETP and other trade effluents mechanisms provided are efficiently functioning and whether there is any possibility of illegal discharge of untreated trade effluents into any of the drains or the water body directly in a clandestine manner so as to affect the water quality and also take the water samples from those points as well, to ascertain as to whether there is any possibility of pollution being caused due to illegal discharge of trade effluents and if there is any

contamination caused then they are directed to find out the source and provide remediation required for that purpose.

They are also directed to consider the Research study on Pollution conducted by the Directorate of Natural Resources Management of Tamil Nadu Agricultural University, which was given to the Tamil Nadu Pollution Control Board on 31.03.2016 and consider whether the recommendations if any made by the committee in that case and the directions given by the Tamil Nadu Pollution Control Board pursuant to the same have been strictly implemented and if not, what is the gap and what is the nature of action taken by the Tamil Nadu Pollution Control Board in this regard.

The committee is also directed to ascertain as to whether the industries mentioned in the written submissions filed by the applicant, dated 30.06.2021 are treating the effluents generated by them in a scientific manner and what is the quantity of the effluents generated, how it is treated and the treated water is being used by them and whether that treated water if any, used for irrigation is fit for irrigation as such and if not, what are the remediation measures to be taken to rectify the same and whether the inlet and outlet discharges from the treatment plants are meeting the norms and if not what is the remedial measures to be taken by them and if there is any violation found, what is the action taken by them. All the above aspects will have to be incorporated in the report to be filed by them.

The committee, the Health Department and also to the Mettupalayam Municipality are directed to submit their further progress report regarding the compliance of the recommendations made by the joint committee earlier.

The committee as well as the respective Departments are directed to file their further independent reports as directed by this Tribunal on or before 09.09.2021...”

2.0 Inspection and monitoring of the Joint Committee as per the directions of Hon'ble NGT

In compliance to the Hon'ble NGT direction, a meeting of the Joint Committee was held on 02.08.2021 at the District Collectorate, Coimbatore, the joint committee finalized the date of inspection and decided to carry out the inspection on 05.08.2021 and 06.08.2021. Accordingly, the joint committee inspection was carried out and observations made are submitted below:

3.0 M/s. ITC Limited, Paper Boards and Specialty Boards Division, Unit: Kovai

M/s. ITC Limited, Paper Boards and Specialty Boards Division is located at SF No. 241/1, Thekkampatty Village, Mettupalayam Taluk, Coimbatore District and is in manufacturing paper board using waste paper.

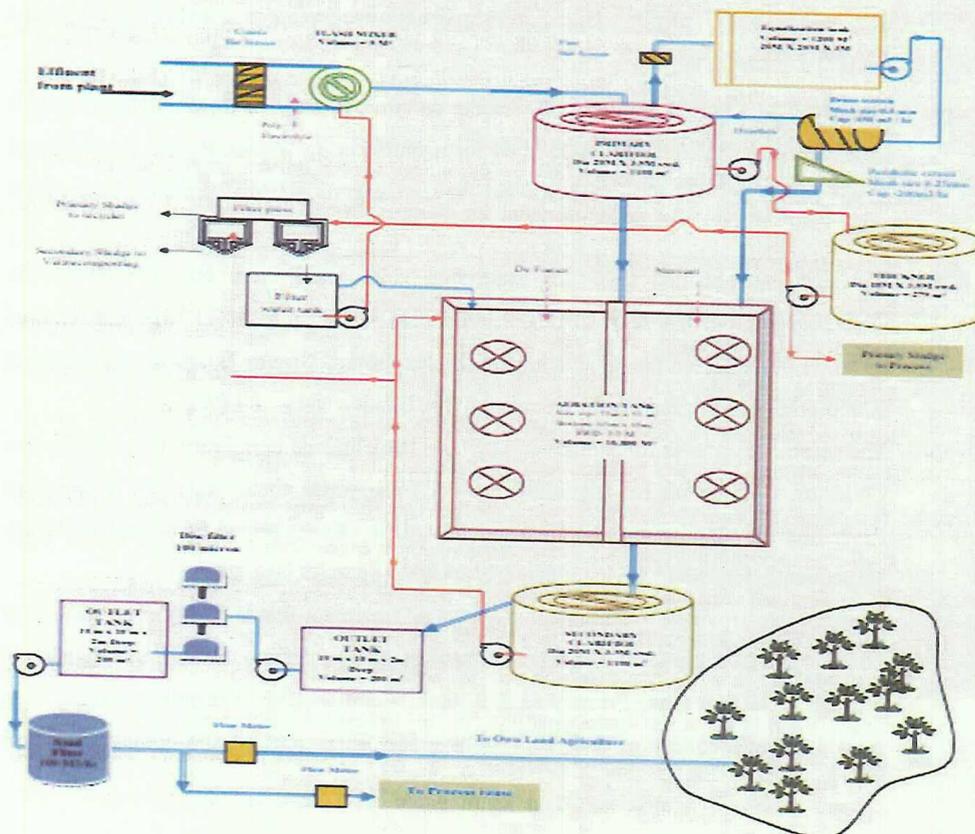
3.1 Observations

- i. Previously, this unit had applied CTO in the name of M/s. Servall Engineering Industries Ltd., on 11-11-1994 and Consent was issued vide Proc. No. F1/TNSEC-207/CBE/W&A/97 Dt: 14.08.1997 valid up to 31.03.1998 for manufacturing Duplex Board, Chromo Board & Art Board for 7424 T/M of capacity.
- ii. Then the management & name of the unit was changed from M/s. Servall Engineering Industries Ltd., to M/s. Bilt Industrial Packaging Company Ltd., and necessary Amendment under both the Acts was issued vide JCEE Proc. No: JCEE/TNPCB/CBE/F.702/A/CBE/O/L/W&A/AMEND/2000/Dt.17-11-2000.
- iii. Further, the unit was taken over by M/s ITC Limited, Paper Board and Specialty Papers Division, Unit: Kovai. Once again, the CTO was amended by TNPCB and amendment was issued vide. PROC. No: DEE/TNPCB/CBE/F.3889/O/L/A&W/AMENDMENT /2004/ Dt. 27-05-2004.
- iv. The M/s ITC Limited applied CTE for the addition of Captive Power Plant of 8 MW under Water & Air Acts on 25-06-2004 for manufacturing Duplex Board, Cromo Board & Art Board of 7424 T/M capacity and Power Generation (Cogeneration plant) with 8 MW.
- v. The unit has obtained CTO for Expansion vide Board Proc. No. T4/TNPCBD/F-0038CBN/ RL/CBN/A & W/2015/DT.24/06/2015, valid up to 31.03.2016 and renewed up to 31.03.2022 for the production of Duplex Board, Cromo Board & Art Board of 10000 T/M capacity and Power Generation (for Captive Use) – 8 MW.
- vi. The source of water is River Bhavani, the unit has obtained permission from the District Collector, Coimbatore for the withdrawal of fresh water about 6600 Cu. m/day from River Bhavani vide letter dated: 07.07.2019 with the validity period up to 08.09.2019 and subsequently renewed vide letter dated:17.08.2021 up to 08.09.2024.
- vii. The unit has provided two numbers of Sewage Treatment Plants (STP) with capacity of 50 KLD and 23 KLD for the treatment of sewage generated from the unit. STP consists of Sewage collection tank, Primary settling tank, Aeration tank, Secondary settling tank, treated sewage collection tank and Multi grade filters and all the components were

operational during inspection. The treated sewage is further taken to ETP for treatment along with trade effluent.

VIII. The unit procures raw materials from its sister concern unit i.e. M/s ITC, Bhadrachalam in the form of bales. The unit produces paper board from waste paper without using digester. The flow diagram of the process is depicted below:

IX. The effluent 2600 KLD generated from the process is treated in an effluent treatment plant of capacity 6600 KLD. The unit has provided ETP with physico-chemical and biological treatment system. ETP consists of Bar Screen chambers before the Primary Clarifier to remove the floating particles of 7mm & above, Drum Filter after primary Clarifier to remove the floating particles of 0.5 mm & above, Secondary Clarifier, Multiple Disc Membrane Filter to remove particles of 100micron particles and also to reduce the TSS levels, and activated carbon & pressure sand filters. During inspection, all the filters and other units of ETP were under operation. The flow diagram of ETP is as below:



- X. The unit has provided EMFM in the following locations i. Effluent Inlet channel leading to Primary Clarifier (V-Notch with laser mechanism- Non contact type) ii. Outlet of the ETP i.e., Outlet of Pressure Sand Filter leads to Irrigation fields iii. Outlet of the ETP i.e., Outlet of Pressure Sand Filter - Reusing line to the process and other utility. The Online Continuous effluent monitoring system is also installed at the outlet of ETP for the parameters pH, COD, BOD, TSS, and Temperature and the data recorded is connected to CPCB & TNPCB server.
- XI. During inspection, Samples were collected from at the outlet of ETP and at irrigation distribution channel. The samples were analysed at TNPCB Laboratory, Salem and results are tabulated below:

S.No.	Parameters	Unit	ETP Outlet (Treated)	Treated effluent in pumping tank (Treated)	Standards for on land for irrigation
1	pH @ 25°C		7.95	7.91	5.5-9.0
2	Conductivity	µs/cm	1898	2790	-
3	Total Suspended Solids	mg/l	22	34	200
4	Total Dissolved Solids	mg/l	1028	1428	2100
5	BOD for 3 days @ 27°C	mg/l	7	7	100
6	COD	mg/l	64	96	-
7	Ammonical Nitrogen	mg/l	2.2	<2	-
8	Total Kjeldahl Nitrogen	mg/l	<5	<5	-
9	Sulphide	mg/l	<1.0	<1.0	-
10	Phenolic Compounds	mg/l	<0.001	<0.001	-
11	% Sodium	%	50	46	60
12	Iron Total	mg/l	0.75	0.43	--
13	Total Chromium	mg/l	<0.01	<0.01	-
14	Copper	mg/l	0.1280	0.1011	-
15	Zinc	mg/l	<0.0015	<0.0015	-

16	Lead	mg/l	<0.015	<0.015	-
17	Cadmium	mg/l	<0.0008	<0.0008	-
18	Nickel	mg/l	<0.006	<0.006	-

From the above table, it is observed that the treated effluent parameters are within the limits prescribed by the TNPCB.

XII. The piezometric well located in the irrigation fields and the surface water samples from the Odai (canal) located near the unit were collected during inspection and results are tabulated below:

S.No.	Parameters	Unit	Bore well at Irrigation land (Coconut farm)	Salaivembu Odai near Nachimuthu Gounder Thottam (Fresh Water)	Periyapallam odai near M/s. ITC Water Pump house (Fresh water)	Standards for on land for irrigation by TNPCB
1	pH @ 25°C		7.65	8.03	8.29	5.5-9.0
2	Conductivity	µs/cm	3080	1128	224	-
3	Total Suspended Solids	mg/l	8	14	10	200
4	Total Dissolved Solids	mg/l	1712	510	130	2100
5	BOD for 3 days @ 27°C	mg/l	<2	3	<2	100
6	COD	mg/l	16	40	16	-
7	Ammonical Nitrogen	mg/l	<2	<2	<2	-
8	Total Kjeldahl Nitrogen	mg/l	<5	<5	<5	-
9	Sulphide	mg/l	<1.0	<1	<1	-
10	Phenolic Compounds	mg/l	<0.001	<0.001	<0.001	-
11	% Sodium	%	51	28	14	60
12	Iron Total	mg/l	0.38	0.14	0.14	--
13	Total Chromium	mg/l	<0.01	<0.01	<0.01	-
14	Copper	mg/l	0.1108	0.1225	0.1282	-
15	Zinc	mg/l	<0.0015	<0.0015	<0.0015	-
16	Lead	mg/l	<0.015	<0.015	<0.015	-

17	Cadmium	mg/l	<0.0008	<0.0008	<0.0008	-
18	Nickel	mg/l	<0.006	<0.006	<0.006	-

The ground and surface water all the parameters are within the permissible limits for irrigation prescribed by TNPCB.

3.2 About Irrigation Fields

M/s ITC Limited possess about 166.73 Hectares, out of which, 72.85 Hectares is used for the process utility, ETP, STP, Power plant and storage shed and 93.88 Hectares is used for irrigation.

In 93.88 Hectares of land, the unit has planted 2491 nos. of coconut trees in 16.59 Hectares, 39850 nos. of eucalyptus trees in an area of 31.56 Hectares, 62625 numbers of other local trees such as Neem, Pungai, Vaagai, Accacia & Ficusin in 27.11 Hectares of land and 18.62 Hectares. of land is utilized for crop rotation.

During inspection, it was noticed that there were no crops in the crop rotational field and was informed by the unit representative that the corn and pearl millet cultivated were harvested during the month of July 2021 and planned for harvesting the same crops.

The unit has obtained consent by TNPCB for discharge of 2600 KLD of treated water on their irrigation land which requires 74.29 Hectares of irrigation field as per the consent order condition hydraulic loading rate 35 KL/Hec/day. The unit has already earmarked and developed 93.88 Hectares of irrigation land. And also treated effluent is used for development of green belt in process area. Hence the unit is utilizing entire treated effluent for irrigation and green belt development.

3.3 Research study by the Directorate of Natural Resources Management of Tamil Nadu Agricultural University (TNAU) in irrigation fields of the unit

It was informed by TNPCB that during the year 2013, frequent complaints were received from the farmers of Thekkampatty Village against the unit regarding damage caused to the Ground water, Soil, Agricultural yield of the Farmers located near the unit due to discharge of treated effluent on industry's own irrigational lands. In this regard the District Collector had addressed to TNAU, Coimbatore and the Directorate of Natural Resource Management, a wing of Tamil Nadu Agricultural University, Coimbatore to analyse the soil, Ground Water, and Yield in and around the area of the unit's irrigation fields vide its Lr.No. TNAU/SODNRM/SOIL & WATER POLLUTION/STUDY IN THEKKAMPATTY VILLAGE/2013/DT.18-03-2013. The cost of study

was paid by the unit and the TNAU analysed samples of Soil, Ground Water, etc. and the study report was submitted to the District Collector of Coimbatore and to TNPCB on 31.03.2016.

Based on the report of the Directorate of Natural Resource Management, a wing of Tamil Nadu Agricultural University, Coimbatore, the District Collector sent a DO letter to the Chairman, TNPCB, Chennai and copy to this office stating that it has been ascertained that water sample analysed in certain survey Nos. in the vicinity of the unit are unfit for human/domestic consumption and agricultural purposes. Further it has been stated that some of the soil samples have higher pH which will lead to more than 50% reduction of yield crops. In this regard it was requested to issue Show Cause Notice. Hence, the District Environmental Engineer, TNPCB, Coimbatore North issued Show Cause notice to the unit vide Proc.No.F.CBN1371/DEE/TNPCB/CBN/RL/W/2016/Dt.14/03/2016.

For the Show cause Notice, the unit had submitted reply stating that the effluent from their process is treated effectively and efficiently in the ETP and the quality of treated effluent discharged is within the standards prescribed by TNPCB and also informed that the unit has engaged Tamil Nadu Agricultural University (TNAU) to study the impact of treated effluent usage in their agriculture land. TNAU had collected water samples from different locations, both within the premises and nearby wells and soil samples similarly once in three months and furnishes half yearly report. The recent half yearly report concludes that "In field soil, no deleterious effect was observed due to continuous irrigation of treated effluent". All the parameters are well within the TNPCB Norms. Core parameter (pH, TDS, EC) of surrounding well water and soil samples collected by TNAU are well within the standard.

The unit M/s ITC Limited has engaged the Tamil Nadu Agricultural University (TNAU) to monitor the impact of application of treated effluent on soil and ground water quality since year 2004 onwards. The unit submits TNAU reports annually to the District Environmental Engineer, TNPCB, Coimbatore North which shows no adverse impact on the soil and ground water quality.

4.0 M/s Sharadha Terry Products Ltd.

The unit is a textile processing industry since 27.03.1994 and located at S.F.No. 939/1, 2&3, 940/1, 2&3 etc, Thekkampatty village , Mettupalayam Taluk, Coimbatore District.

4.1 Observations

- i. The unit has obtained Consent to Operate (CTO) under Air & Water Acts vide Proc.T2/TNPCB/ F-1487W& A/ RL/ CBE/2008 dated 26.12.2008 with a validity up to 31.03.2009

- and subsequently renewed up to 31.03.2022 to manufacture Woven Fabrics (Products like Terry towels, home furnishing Apparel fabrics as per order basis) for 21,00,000 meters/ Month.
- ii. The unit has provided 5000 KLD capacity of Effluent Treatment Plant with Zero Liquid Discharge System (ZLDS) for the treatment of effluent generation from the dyeing activity. ETP consists of Collection Tank, Homogeneous Tank, Neutralization treatment System, Effluent Cooling System, Biological Oxidation system, Secondary Clarifier, Quartz's Filters, Ultra Filtration, Reverse Osmosis system, Nano Filtration System, Enhanced Natural Evaporator, Multiple Effect Evaporator and Agitated Thin Film Dryer (ATFD).
 - iii. During the Joint Committee inspection, it was observed that ETP and Zero Liquid Discharge System (ZLDS) was under operation and treated effluent was recycling R.O. Permeate of 3240 KLD and Brine of 306KLD to process and the unit was achieving ZLD.
 - iv. There was no discharge of untreated/partial/treated trade effluent into River Bhavani from the unit during the time of inspection. During inspection, it was ascertained that the unit has generated 2878 tons of chemical sludge from the ETP, out of which 2459 tons is disposed to TSDF, Gummidipoondi & Cement industries and remaining 419 tons stored in closed shed. The unit has stored hazardous waste mixed salt of 4311 tons generated from Agitated Thin Film Drier (ATFD) in the closed shed.
 - v. The unit has installed Agitated Thin Film Drier (ATFD) during the year 2017 to recover the salt. The unit generates 800-1000 Kg/day (around 20 -30 T/Month) of mixed salts. The TNPCB has issued Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the collection and storage of recovered salt from ATFD, however it has not mentioned mode of disposal. Hence the unit is storing mixed salt of 4311 tons in the closed shed.
 - vi. The unit generates 132 KLD of sewage and is treated in the STP of 150 KLD capacity. STP consists of Bar Screen Chamber, Oil & Grease separator, Initial Collection Tank, Aeration Tank, Settling Tank, Pressure Sand Filter, Chlorine dosing system, Air Blower, Raw Feed Pump, Return Sludge pump, Filter Feed pump & Chlorine contact tank and all the components were found in operation at the time of inspection.
 - vii. The effluent samples were collected at the ETP inlet and outlet and analysed through the Advanced Environmental Laboratory, Coimbatore. The results are tabulated and submitted as below

S.No.	Parameters	Unit	ETP Inlet	RO Feed
1	pH @ 25°C		8.12	7.14
2	Total Suspended Solids	mg/l	42	22
3	Total Dissolved Solids	mg/l	4250	4580
4	Chloride as Cl	mg/l	1400	1550
5	Sulphate as SO ₄	mg/l	247	226
6	BOD for 3 days @ 270C	mg/l	64	10
7	COD	mg/l	800	144
8	Ammonical Nitrogen	mg/l	2.8	2.2
9	Total Kjeldahl Nitrogen	mg/l	20.17	<5
10	Total Chromium	mg/l	<0.01	<0.01
11	Zinc	mg/l	<0.0015	<0.0015
12	Nickel	mg/l	<0.006	<0.006

From the above results, the TSS, BOD and COD value in ETP outlet are lower than the ETP inlet. It is further evident that the unit has operated the Effluent Treatment Plant continuously and efficiently.

5.0 Monitoring of River Bhavani

The Joint Committee monitored River Bhavani Stretch, River Kallaru and major pollution sources/points on August 05, 2021. During inspection the flow of the river was moderate and observed that, the major drains carrying sewage generated from the Mettupalayam Municipality was directly discharged into the river. The River Bhavani water samples at two locations in downstream of the Periapallam odai and River Kallaru joining the River Bhavani and River Kallaru water sample were collected and analysed in the Advanced Environmental Laboratory, TNPCB, Salem. The results are tabulated in the table below:

S. No.	Parameters	Unit	SN - 137	SN - 138	SN - 139	Drinking water standards
1	Turbidity*	NTU	2.2	2.7	2.3	1
2	Colour*	ml	<5	<5	<5	5
3	Conductivity at 25°C	µmhos/ cm	103	259	110	-
4	pH at 25°C	Number	6.57	6.52	6.44	6.5-8.5
5	Total Suspended Solids at 103°C - at 105°C	mg/l	4	4	4	-
6	Total Dissolved Solids at 180°C	mg/l	78	176	82	500
7	Chloride as Cl	mg/l	11	28	12	250

8	Sulphate as SO ₄	mg/l	<5	<5	<5	200
9	Oil and Grease	mg/l	<4	<4	<4	0.5
10	BOD (at 27°C for 3 days)	mg/l	<2	<2	<2	-
11	COD	mg/l	16	16	16	-
12	Manganese*	mg/l	<0.01	<0.01	<0.01	0.1
13	Ammonical Nitrogen as NH ₃ -N	mg/l	<2	<2	<2	-
14	Total Kjeldahl Nitrogen	mg/l	<2	<2	<2	-
15	Fluoride as F	mg/l	0.034	0.051	0.063	1.0
16	Ph. Compounds	mg/l	<0.05	<0.05	<0.05	0.001
17	% Sodium	%	17	38	32	-
18	Total Hardness as CaCO ₃	mg/l	25	63	32	200
19	Alkalinity as CaCO ₃	mg/l	24	44	36	200
20	Ph. Alkalinity*	mg/l	<1	<1	<1	-
21	Nitrate Nitrogen as NO ₃	mg/l	0.128	0.171	0.100	45
22	Nitrite Nitrogen as NO ₂	mg/l	0.016	0.021	0.013	-
23	Phosphate as PO ₄	mg/l	0.041	0.046	0.037	-
24	Cyanide	mg/l	<0.05	<0.05	<0.05	0.05
25	Calcium as Ca	mg/l	4	11	6	75
26	Magnesium as Mg	mg/l	3	8	4	30
27	Sodium as Na	mg/l	6.2	19	7.2	-
28	Potassium as K	mg/l	1.1	4	1.2	-
29	Iron Total as Fe	mg/l	<0.05	<0.05	<0.05	0.3
30	Dissolved Oxygen	mg/l	6.3	6.2	6.3	-
31	Free Ammonia*	mg/l	0.297	0.446	0.297	-
32	Boron*	mg/l	<0.002	<0.002	<0.002	0.5
33	Hexavalent Chromium	mg/l	<0.05	<0.05	<0.05	-
34	Total Residual Chlorine*	mg/l	<1	<1	<1	-
35	SAR*	mg/l	0.5	0.9	0.4	-
36	Residual Sodium Carbonate*	-	-	-	-	-
37	Total Chromium	mg/l	<0.05	<0.05	<0.05	0.05
38	Copper*	mg/l	<0.0015	<0.0015	<0.0015	0.05
39	Zinc*	mg/l	<0.0015	<0.0015	<0.0015	5
40	Lead*	mg/l	<0.015	<0.015	<0.015	0.01
41	Cadmium*	mg/l	<0.0008	<0.0008	<0.0008	0.003
42	Nickel*	mg/l	<0.006	<0.006	<0.006	0.02
43	Faecal Coliform*	MPN/100ML	4	7.8	4.5	0
44	Total Coliform*	MPN/100ML	12	21	14	0

Note:SN-137:Near Kavundampalayam Scheme water pump house in River Bhavani, SN-138: Near Puliyanthoppu (Odanthurai Panchayat) in River Kallaru , SN-139: Near Kuduthurai malai (Thekkampatty Panchayat) in River Bhavani

From the above table, it clearly shows that there is discharge of sewage from the hamlets located in the upstream of Mettupalayam Municipality and Coonoor Municipality, due to the presence of Faecal coliform in all three locations. Since the river water flow was moderate during monitoring, the

sewage contamination is not visible in the results due to river water dilution. Other parameters are within the permissible limits for drinking water standards except for turbidity.

6.1 The confluence points of Periapallam where polluted water caused by the ITC mixes with the River Bhavani;

M/s. ITC Limited has provided Effluent Treatment Plant for the treatment of effluent generated. During the Joint Committee inspection, the ETP was in operation and treated trade effluent is utilized for irrigation on their land. At the time of inspection, there was no discharge of untreated/treated effluent into drain or into River Bhavani from the unit. The unit is located at 3 km away from the River Bhavani in Southern direction and located in between the Bhavani River water sampling location of BR-01-Mr. Kittu's Thottam, Vilamarathur and BR-02-Badrakaliamman Koil (after confluence of Periapallam Odai). Already two times River Bhavani water samples were collected in the above two locations on 17.03.2020 & 17.03.2021 by the NGT Joint Committee and analysed through TNPC Board Laboratory. From the report of analysis, it was found that there is no industrial effluent contamination in River Bhavani Water except domestic sewage and submitted to the Hon'ble NGT in the previous Reports. However, the Joint Committee again collected River Bhavani water samples near Kavundampalayam Scheme water pump house on 05.08.2021 and confirmed the same.

6.2 Water mixing point at Sharadha Terry Products

M/s Sharadha Terry Products has provided Zero Liquid Discharge System (ZLDS) for the treatment of effluent generation. During the Joint Committee inspection, it was observed that ETP was operational and treated effluent was recycled back to process and the unit was achieving ZLD. There was no discharge of untreated/partial/treated trade effluent into River Bhavani from the unit during the time of inspection. The unit is located at 800m away from the River Bhavani in Southern direction and located in between the Bhavani River water sampling location of BR-02-Badrakaliamman Koil and BR-03-Near Samanna Water Tank and Mettupalayam Municipality Water Pumping stations (confluence point of Uppupallam Odai). Already two times River Bhavani water samples were collected in the above two location on 17.03.2020 & 17.03.2021 by the NGT Joint Committee and analysed the water samples. From the analysis results, it was noticed that there was no industrial effluent contamination except domestic sewage and submitted to the Hon'ble NGT in the previous Reports. However, the Joint Committee again collected River Bhavani water samples near Kuduthurai malai (Thekkampatty Panchayat) on 05.08.2021 and confirmed the same.

6.3 The Confluence point of Kallaru River

The River Kallaru confluences into River Bhavani in between the Sampling location of BR-02-Badrakaliamman Koil and BR-03-Near Samanna Water Tank & Mettupalayam Municipality Water Pumping station (confluence point of Uppupallam Odai), Already two times River Bhavani water samples were collected in the above two locations on 17.03.2020 & 17.03.2021 by the NGT Joint Committee and analysed through TNPCB Laboratory. From the report of analysis, it was observed that there was domestic sewage contamination in River Bhavani water and submitted to the Hon'ble NGT in the previous Reports. As per the Hon'ble NGT direction, the Joint Committee collected River Kallaru water samples near Puliyanthoppu (Odanthurai Panchayat) on 05.08.2021 and analysed through TNPCB Laboratory. From the Report of analysis, it was found that the River Kallaru carries domestic sewage from the Coonoor Municipality and finally confluences into River Bhavani.

7.0 Action taken Report by Mettupalayam Municipality

In compliance of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A. No. 10, 18, 58 and 105 of 2017 order dated: 15.07.2021 the short term and long-term measures taken by the Mettupalayam Municipality is submitted as below.

7.1 Action taken for long term measures.

Under Ground Sewerage System (UGSS) and collection wells were under progress. Around 97% of the Sewerage Treatment Plant (STP) construction is nearing completion. It was informed that due to pandemic COVID-19 situation and nationwide lockdown and election code of conduct was in force, the construction work was comparatively slow. The Construction of Inlet chamber, Sequential Batch Reactors and Chlorine Contact Tank are completed and Construction of Blower building, administrative building and centrifuge building were under progress. It was informed that by the end of October 31, 2021 the construction & operation of the STP will be completed. The overall progress of the UGSS scheme is 87%. The status report of construction of UGSS and STP is given in the table below:

1	Name of Scheme	Under Ground Sewerage Scheme to METTUPALAYAM Municipality in Coimbatore District.
	Name of the Division	Sewerage Division, Kuniyamuthur.
	Name of the Executive Engineer	Er. J.K. Annadurai, B.E. MBA,
	Mobile No	9360236553
	Beneficiary	Mettupalayam Municipality
	Population and Requirement	Population Benefited (in Lakh)

		Present (2017)	Inter (2032)	Ultimate (2047)	
		0.715	0.773	0.836	
2	Administrative Sanction	G.O.(D) No.389 /MA&WS (MA3) dept / dt.09.09.2016 - Rs. 91.70 crores to install and Rs. 97.50 lakhs to maintain annually.			
3	Technical Sanction	CE/CBE No: 11/2016-17 dt.24.02.2017 for Rs.91.70Crore			
4	Date of Work Order	1. Package -I : CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 2. Package -II: CE / TWAD Board / Coimbatore: Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt: 09.04.2018. 3. Package-III: CE/TYWAD/Cbe Work order no. F.UGSS to MTP Mpty package III/SDO(T1)/CE/Cbe/2018/dt.16.8.18			
5	Agreement No /date/ Value & Period	1.Pac -I:Agt No CE/CBF/ No 4/18-19/dt.04.05.18 Rs.29.34 Cr/30 +6 Months 2.Pac -II :Agt No CE/CBF/ No 5/18-19/dt.04.05.18 Rs.37.46 Cr/30 +6 Months 3.Pac-III :Agt No. CE/Cbe/no.15/18-19/dt. 12.9.18 rs.13.788 cr/ 30 +6 Month			
6	Date of Commencement of work	For Pac-I & II - 24.4.2018 &Pac-III - 12.9.2018			
7	Name of Contractor	Package I: M/s. VVV Construction Private Ltd., AnnaiSathya Nagar Main Road, Nesapakkam, Chennai -600 078 Package II: M/s. Keyem Engineering Enterprises., KamarajNagar, Thiruvanmiyur, Chennai -600 041 Package-II: R.Velumani, Avinashi.			

Sl. No.	Name of the work	Physical Progress of work				Financial Progress in lakhs			Scheduled date of completion
		Total Qty of Work	Progress up to 31.08.21	Balance	%	Total Cost	Expenditure upto 31.08.21	%	
	Physical Progress:								
	COLLECTION SYSTEM								
I	Package I								
1	Sewer Line (Mts.)	29321	23016	6305	69 %	Rs.917 Lakhs	5571.88 lakhs	72%	Package I -10/2020 (Original) 10/2021 (Revised)
2	Manholes (Nos.)	1342	1150	192					
3	House Service Connection (Nos.)	10205	3241	6964					

4	Road Restoration Works (Meter)	28521	14477	14044					
5	Pumping Main ((Meter)	9569	6765	2804					
6	Pumping Station (Nos.)	3	3 Nos. completed.						
	Lifting Station (Nos.)	7	6 Nos completed.	1					
II.	Package II								
1	Sewer Line (Mts.)	45314	36449	8866					
2	Manholes (Nos.)	1977	1665	312					
3	House Service Connection (Nos.)	6795	3093	3702					
4	Road Restoration Works (Meter) Stoneware Line	35314	31545	6089	79%				Package II -10/2020 (Original) 10/2021 (Revised)
5	Pumping Main (Meter)	7300	6629	671					
6	Pumping Station (Nos.)	3	completed						
7	Lifting Station (Nos.)	1	completed						
III	Sewerage Treatment Plant - 8.65 mld SBR Method	1 No	97% completed	1	97%				Package III - 3/2021 (Original) 10/2021 (Revised)

7.2 Action taken for short term measures.

The Joint Committee recommended Mettupalayam Municipality to execute phytoremediation in the major drains adjoining the River Bhavani as a short term measures. Mettupalayam Municipality construction wetland system with phytoremediation in the upstream side of Uppupallam Odai.

8.0 Action taken Report by Government Hospital, Mettupalayam

In compliance to the Hon'ble National Green Tribunal, Southern Zone, Chennai order dated 22.03.2021, the short and long-term measures taken by the Government Hospital, Mettupalayam is submitted as below:

- i. The Tamil Nadu Government accorded Rs.102.00 Lakhs administrative sanction for the construction of (100 KLD) Combined Sewage Treatment plant at Government Hospital Mettupalayam, Coimbatore District.
- ii. The initial preparation work was started on 17.06.2021 and the preliminary work of division of existing sanitary line and laboratory wastewater line was in progress and informed that the probable date of competition is 16.11.2021.

9.0 Summary, Remedial measures and Recommendations

- i. The analysis results of the River Bhavani & Kallaru water samples shows the presence of Fecal coli which confirm discharge of untreated sewage from the Local Bodies. All other

parameters are within the standards which confirm that there is no industrial effluent contribution to the River Bhavani.

- ii. The analysis results of the treated effluent samples of M/s ITC Limited shows that the parameters are within the limits prescribed by the TNPCB.
- iii. The analysis results of the ground and surface water samples collected in and around the unit of M/s ITC Limited shows that all the parameters are within the permissible limits for irrigation prescribed by TNPCB.
- iv. The analysis results of the treated effluent sample in M/s Sharadha Terry Products Ltd
- v. Shows that the unit is operating ETP regularly and meeting the standards.
- vi. M/s Sharadha Terry Products Ltd shall be directed to dispose the chemical sludge of 419 tons stored in shed at the earliest and submit the manifest copy to TNPCB.
- vii. During inspection, there was no illegal discharge of treated/untreated effluent was noticed and the ETP installed in the units of M/s ITC Limited and M/s Sharadha Terry Products is adequate to treat the effluent generated.
- viii. The Government Hospital Mettupalayam shall effectively utilize the existing disinfection system provided for disinfecting the liquid wastewater before discharging into public sewer
- ix. The Government Hospital Mettupalayam shall discharge the sewage/trade effluent into the drainage after proper disinfection until completion of the STP.
- x. The Mettupalayam Municipality shall operate and maintain the phytoremediation provided in the Uppupallam Odai until the completion of UGSS and STP.
- xi. The construction of UGSS and STP by the Mettupalayam Municipality shall be completed by October, 2021 as assured by Mettupalayam Municipality.
- xii. The TNPCB shall monitor all the industries located on the banks of the River Bhavani to ensure that there is no discharge of untreated/treated effluent and sewage into River Bhavani. If any violations observed appropriate action shall be initiated against the defaulters.

- xiii. The Coonoor Municipality may be directed to provide Sewage Treatment Plant for sewage generation from the Municipality and to prevent the discharge of untreated sewage into River Kallaru.

4. Considering the report, it is seen that Coonoor Municipality is also contributing some pollution to Kallaru River, which ultimately joins Bhavani River. The Mettupalayam Municipality and Coonoor Municipality have not made as a party to the Suo Motu proceeding initiated by this Tribunal. Further, the Government Hospital, Mettupalayam is also contributing pollution, as they are not properly treating the sewage and other effluents generated within the hospital and they are not implementing the Bio Medical Waste Management Rules, 2016 as well, which results in discharge of untreated effluents into the drain which ultimately reaches the Bhavani River.

5. So, we feel that it is necessary to implead the Principal Secretary for Health and Family Welfare, Government Hospital, Mettupalayam, Mettupalayam Municipality and Coonoor Municipality as necessary parties to the proceeding. So, they are impleaded as additional respondents 11 to 14 in O.A. No. 10 of 2017 (SZ) respectively Suo Motu by this Tribunal. The Office is directed to carry out the amendment in the cause title. Mr. B. Anand proposed to appear for Mettupalayam Municipality. Mr. N.K. Ponraj represented Mr. P. Srinivas, counsel for

the Coonoor Municipality. Dr. D. Shanmuganathan standing counsel represented the Principal Secretary for Health and Family Welfare and Government Hospital, Mettupalayam. So, service is complete.

6. The Registry is directed to communicate this order along with the report submitted and the gist of the Suo Motu proceedings and copy of the newspaper report to the newly added respondents viz., respondent 11 to 14.

7. It is seen from the report submitted by the Joint Committee that study conducted by the Director of Natural Resources Management, Tamil Nadu Agricultural University found that the water samples analysed are unfit for human and domestic consumption and for agricultural purpose. They also noticed higher pH in soil samples which can lead to reduction in crop fields by above 50%. However, the Joint Committee relied on the subsequent report filed by the Tamil Nadu Agricultural University, whom the industry had engaged for making study to suggest the remedial measures to resolve the issue. The Joint Committee has only relied on the latest report and observed that there is no pollution. Ideally, the Pollution Control Board itself should have conducted the study and filed a report. In respect of M/s. Sharadha Terry Products Ltd., it is seen that 419 Tonnes of chemical sludge is still remaining in the closed shed and they have also stored hazardous waste mixed salt of 4,311 Tonnes which was generated from Agitated

Thin Film Drier (ATFD) during its process. The Tamil Nadu Pollution Control Board has to clarify as to whether this is within limit as per the consent granted and if not, what is the action taken by them. The result of effluent samples taken by the Pollution Control Board reveals very high TDS as well as Chloride and there is no observation made regarding the reason and source of such pollution of high quantity in the report filed by the Tamil Nadu Pollution Control Board.

8. They have not mentioned as to whether the hazardous waste and sludge kept in the industrial premises is within the permissible limit and also within the permissible time as provided under the respective rules and if not, what is the nature of action taken by the State Pollution Control Board in this regard.
9. The committee is directed to get an independent report regarding the soil sample and water sample within the factory premises where the treated effluent is being discharged and the nearby agricultural fields and if it is found to be contaminated and not fit for agricultural purpose, then suggest the remedial measures to be taken, apart from assessing environmental compensation for damage caused to the environment.
10. The learned counsel appearing for the applicant in O.A. No.58/2017 submitted that the objection raised by the applicant in Para 3 of his

written submission dated 30.06.2021, e-filed on 02.07.2021 has not been considered by the joint committee.

11. So, the committee is directed to answer that aspect as well, so that, consideration of that aspect also can be considered by the Tribunal while hearing the matter at the time of final hearing.

12. The learned counsel appearing for the Pollution Control Board as well as State Department submitted that the Hospital authorities have obtained necessary sanction for providing STP within the premises of the hospital and they have undertaken that they will be able to complete the process and make the STP functional by end of November-2021.

13. It is not mentioned in the report as to whether the Government Hospital, Mettupalayam is complying with the provisions of the Solid Waste Management Rules, 2016 as well as Bio Medical Waste Management Rules, 2016 and what are all the steps taken by them in this regard and whether the steps taken by them are sufficient to meet the situation and if not, what is the further action taken by the Pollution Control Board in this regard against the hospital authorities.

14. The learned counsel appearing for the State Department submitted that as regards the Bio Medical Waste Management Rules, 2016 is concerned, they are complying with the same and they engaged some

agency for collection and disposal of the biomedical waste generated within the hospital premises.

15. The learned counsel appearing for the State Department also submitted that necessary consent for establishment of the STP has been granted and the hospital authorities are undertaking the construction work.

16. The Tamil Nadu Pollution Control Board is also directed to take samples of the water before 30th September, 2021 to ascertain as to whether there was any improvement in the water quality on account of steps taken by the municipalities, Government Hospital, Mettupalayam and also the industry in this regard.

17. The Pollution Control Board is at liberty to engage any other independent agency other than the Tamil Nadu Agricultural University who has been engaged by the industry as their consultant to get assistance in this regard.

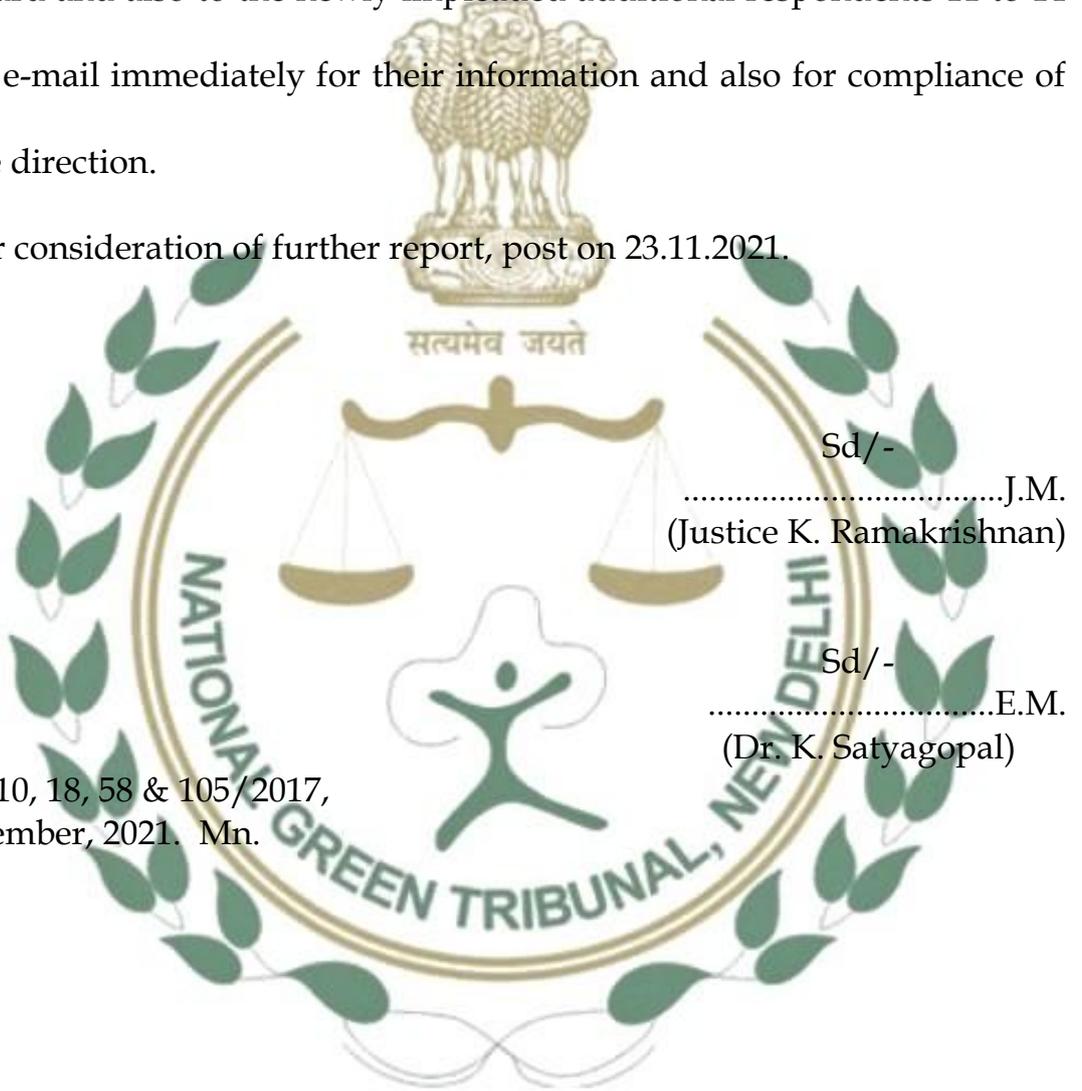
18. So, they are directed to file status report regarding the implementation of the Solid Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016 in the Government Hospital, Mettuapalaym, as several violations have been alleged in the earlier report submitted by the Joint Committee.

19. They are directed to submit the above reports to this Tribunal on or before 23.11.2021 by e-filing in the form of Searchable PDF/OCR

Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

20. The Registry is directed to communicate this order to the members of the committee, official respondents, Tamil Nadu Pollution Control Board and also to the newly impleaded additional respondents 11 to 14 by e-mail immediately for their information and also for compliance of the direction.

21. For consideration of further report, post on 23.11.2021.



O.A. No.10, 18, 58 & 105/2017,
09th September, 2021. Mn.

Item No. 5 to 8:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 10 of 2017 (SZ)

With

Original Application No. 18 of 2017 (SZ)

With

Original Application No. 58 of 2017 (SZ)

With

Original Application No. 105 of 2017 (SZ)

IN THE MATTER OF:

Suo Motu Proceedings initiated based on the news item Published in “The Times of India” Chennai - Edition dated 20.01.2017 on the caption “Bhavani river water unfit for consumption” and “Waste from Mettupalayam Government Hospital ends up in Bhavani River”

... Applicant(s)

Versus

The Chief Secretary,
Government of Tami Nadu,
Secretariat, Chennai and others.

...Respondent(s)

With

M. Gobineelan S/o. P.P. Mani,
No.5/1 – I, Rest House Road,
Sirumugai, Coimbatore – 641 302.

... Applicant(s)

Versus

The Secretary to the Government,
Department of Environment and Forest,
Government of Tamil Nadu,
Secretariat, Fort St. George,
Chennai and others.

...Respondent(s)

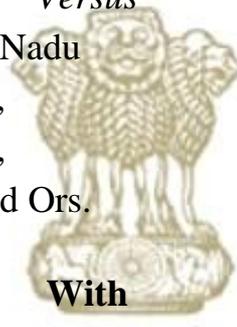
With

T.T. Rangasamy,
President,
Bhavaani Nadhineer Matrum Nilathadi Neer
Paadhuhaappuk Kuzhu,
(Bhavani River Water and Ground Water Protection Committee)
Uma Sankar Nilaiyam, L.S. Puram,
Mettuppalayam – 641 301.

...Applicant(s)

Versus

State Government of Tamil Nadu
Through its Chief Secretary,
Government of Tamil Nadu,
Fort St. George, Chennai and Ors.



... Respondent(s)

With

D. Satheesh Kumar
No.2/17, Ramasamy Pillai Street-3,
Mahadevapuram,
Mettuppalayam.

सत्यमेव जयते

...Applicant(s)

Versus

State Government of Tamil Nadu
Rep. by its Chief Secretary,
Fort St. George,
Secretariat, Chennai and Ors.



... Respondent(s)

Date of hearing: 23.11.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR.DR.K. SATYAGOPAL, EXPERT MEMBER

O.A. No. 10/2017:

For Applicant(s):

Suo Motu by Court.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R7.
Mrs. Vivekha Pon represented
Mr. S. Sai Sathya Jith for R9 & R10.

O.A. No.18/2017:

For Applicant(s): None.

For Respondent(s): Dr. D. Shanmuganathan for R1, R2, R5,
R6, R8, R9.
Mrs. Vivekha Pon represented
Mr. S. Sai Sathya Jith for R3 & R4.

O.A. No.58/2017:

For Applicant(s): Sri. R. Natarajan.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R4 & R7,
Mrs. Vivekha Pon represented
Mr. S. Sai Sathya Jith for R6

O.A. No.105/2017:

For Applicant(s): None.

For Respondent(s): Dr. D. Shanmuganathan for R1 to R4, R7.
Mrs. Vivekha Pon represented
Mr. S. Sai Sathya Jith for R6

ORDER

1. As per order dated 09.09.2021, this Tribunal had considered the earlier order passed on 15.07.2021 which was extracted in Para (1) of the order and then also considered the Joint Committee report dated 07.09.2021, e-filed on 08.09.2021 which was extracted in Para (3) of the order and also considered the report submitted by the Mettupalayam Municipality/13th respondent dated 03.09.2021, e-filed

on 07.09.2021 which was extracted in Para (2) of the order and then passed the following order:-

“4. Considering the report, it is seen that Coonoor Municipality is also contributing some pollution to Kallaru River, which ultimately joins Bhavani River. The Mettupalayam Municipality and Coonoor Municipality have not made as a party to the Suo Motu proceeding initiated by this Tribunal. Further, the Government Hospital, Mettupalayam is also contributing pollution, as they are not properly treating the sewage and other effluents generated within the hospital and they are not implementing the Bio Medical Waste Management Rules, 2016 as well, which results in discharge of untreated effluents into the drain which ultimately reaches the Bhavani River.

5. So, we feel that it is necessary to implead the Principal Secretary for Health and Family Welfare, Government Hospital, Mettupalayam, Mettupalayam Municipality and Coonoor Municipality are necessary parties to the proceeding. So, they are impleaded as additional respondents 11 to 14 in O.A. No. 10 of 2017 (SZ) respectively Suo Motu by this Tribunal. The Office is directed to carry out the amendment in the cause title. Mr. B. Anand proposed to appear for Mettupalayam Municipality. Mr. N.K. Ponraj represented Mr. P. Srinivas, counsel for the Coonoor Municipality. Dr. D. Shanmuganathan standing counsel represented the Principal Secretary for Health and Family Welfare and Government Hospital, Mettupalayam. So, service is complete.

6. The Registry is directed to communicate this order along with the report submitted and the gist of the Suo Motu proceedings and copy of the newspaper report to the newly added respondents viz., respondent 11 to 14.

7. It is seen from the report submitted by the Joint Committee that study conducted by the Director of Natural Resources Management, Tamil Nadu Agricultural University found that the water samples analysed are unfit for human and domestic consumption and for agricultural purpose. They also noticed higher pH in soil samples which can lead to reduction in crop fields by above 50%. However, the Joint Committee relied on the subsequent report filed by the Tamil Nadu Agricultural University, whom the industry had engaged for making study to suggest the remedial measures to resolve the issue. The Joint Committee has only relied on the latest report and observed that there is no pollution. Ideally, the Pollution Control Board itself should have conducted the study and filed a report. In respect of M/s. Sharadha Terry Products Ltd., it is seen that 419 Tonnes of chemical sludge is still remaining in the closed shed and they have also stored hazardous waste mixed salt of 4,311 Tonnes which was generated from Agitated Thin Film Drier (ATFD) during its process. The Tamil Nadu Pollution Control Board has to clarify as to whether this is within limit as per the consent granted and if not, what is the action taken by them. The result of effluent samples taken by the Pollution Control Board reveals very high TDS as well as Chloride and there is no observation made regarding the reason and source of such pollution of high quantity in the report filed by the Tamil Nadu Pollution Control Board.

8. They have not mentioned as to whether the hazardous waste and sludge kept in the industrial premises is within the permissible limit and also within the permissible time as provided under the respective rules and if not, what is the nature of action taken by the State Pollution Control Board in this regard.

9. The committee is directed to get an independent report regarding the soil sample and water sample within the factory premises where the treated effluent is being discharged and the nearby agricultural fields and if it is found to be contaminated and not fit for agricultural purpose, then suggest the remedial measures to be taken, apart from assessing environmental compensation for damage caused to the environment.

10. The learned counsel appearing for the applicant in O.A. No.58/2017 submitted that the objection raised by the applicant in Para 3 of his written submission dated 30.06.2021, e-filed on 02.07.2021 has not been considered by the joint committee.

11. So, the committee is directed to answer that aspect as well, so that, consideration of that aspect also can be considered by the Tribunal while hearing the matter at the time of final hearing.

12. The learned counsel appearing for the Pollution Control Board as well as State Department submitted that the Hospital authorities have obtained necessary sanction for providing STP within the premises of the hospital and they have undertaken that they will be able to complete the process and make the STP functional by end of November-2021.

13. It is not mentioned in the report as to whether the Government Hospital, Mettupalayam is complying with the provisions of the Solid Waste Management Rules, 2016 as well as Bio Medical Waste Management Rules, 2016 and what are all the steps taken by them in this regard and whether the steps taken by them are sufficient to meet the situation and if not, what is the further action taken by the Pollution Control Board in this regard against the hospital authorities.

14. The learned counsel appearing for the State Department submitted that as regards the Bio Medical Waste Management Rules, 2016 is concerned, they are complying with the same and they engaged some agency for collection and disposal of the biomedical waste generated within the hospital premises.

15. The learned counsel appearing for the State Department also submitted that necessary consent for establishment of the STP has been granted and the hospital authorities are undertaking the construction work.

16. The Tamil Nadu Pollution Control Board is also directed to take samples of the water before 30th September, 2021 to ascertain as to whether there was any improvement in the water quality on account of steps taken by the municipalities, Government Hospital, Mettupalayam and also the industry in this regard.

17. The Pollution Control Board is at liberty to engage any other independent agency other than the Tamil Nadu Agricultural University who has been engaged by the industry as their consultant to get assistance in this regard.

18. So, they are directed to file status report regarding the implementation of the Solid Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016 in the Government Hospital, Mettuapalaym, as several violations have been alleged in the earlier report submitted by the Joint Committee.

19. They are directed to submit the above reports to this Tribunal on or before 23.11.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

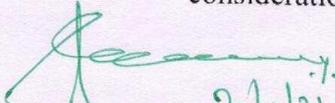
20. The Registry is directed to communicate this order to the members of the committee, official respondents, Tamil Nadu Pollution Control Board and also to the newly impleaded additional respondents 11 to 14 by e-mail immediately for their information and also for compliance of the direction.

2. The case was posted to today for consideration of further reports.
3. The Chief Medical Officer, Government Hospital, Mettupalayam, Coimbatore has filed a report dated Nil, signed on 20.11.2021, e-filed and received today (23.11.2021) which reads as follows:-

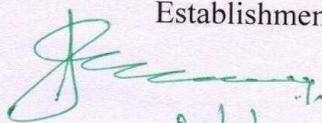
Report by Chief Medical Officer, Government Hospital,
Mettupalayam, Coimbatore.

I Dr. A. Kannan M.B.B.S. D.A. son of Thiru. S.R. Angamuthu,
Hindu aged about 53 now serving as Chief Medical Officer at the
Government Hospital Mettupalayam, Coimbatore District report as
follows

1. I am the Respondent herein. I am filing this report on behalf of
the Government Hospital Mettupalayam Coimbatore District, as
such I am well acquainted with the facts of the case from the
available records. I have read the Original Applications
10,18,58&105 of 2017 filed by the Petitioner in support of the
above Original Application Order dated 22.3.2021,15.7.2021
and 09.9.2021 and deny the allegations contained therein except
those that are specifically admitted herein under and I submit the
following before the Hon'ble National Green Tribunal for kind
consideration.

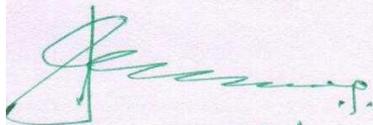

20/11/21
MEDICAL OFFICER
GOVT. HOSPITAL
METTUPALAYAM

2. I humbly submit that the narrated facts are true to the best of my knowledge. I submit to the Hon'ble National Green Tribunal that the Government Hospital, Mettupalayam Coimbatore District do not discharge directly neither its Common waste nor its bio medical waste into River Bhavani.
3. I submit to the Hon'ble National Green Tribunal that Common waste generated from the Government Hospital Mettupalayam, that are non-toxic non-polluting, in particular water discharged into Mettupalayam Municipal drainage.
4. I submit to the Hon'ble National Green Tribunal that the bio-medical wastes generated from the Government Hospital, Mettupalayam are collected by Government of Tamil Nādu authorized agency M/S Teknotherm Private Limited Coimbatore which has established a common treatment facility in accordance with the Biomedical waste (Management and Handling) Rules 1998 for collection transportation and disposal of the biomedical wastes generated from the Health Care Establishment.


20/11/21
MEDICAL OFFICER
GOVT. HOSPITAL
METTUPALAYAM.

5. I submit to the Hon'ble National Green Tribunal that the distance between Government Hospital, Mettupalayam and River Bhavani is nearly one Kilometer and hence waste water generated at the Government Hospital, Mettupalayam never discharged directly into River Bhavani, on the other hand, it is let into Mettupalayam Municipality Common drainage facility only.

6. In compliance of the Hon'ble National Green Tribunal Southern Zone Chennai in O.A. 10, 18,58 and 105 of 2017 order dated 22.03.2021. the State Government of Tamil Nādu Health and Family Welfare Department has released a sum of Rs.102 Lakhs to Public Works Department for construction of a new Combined Sewage Treatment Plant STP (100 KLD) within Government Hospital, Mettupalayam as a remedial measure in G.O.Ms.No.554 Health and Family Welfare (H1) Department
Dated:16.12.2020.

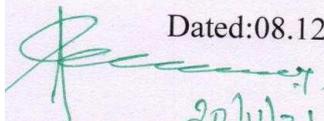


20/11/21

**MEDICAL OFFICER
GOVT. HOSPITAL
METTUPALAYAM**

7. I submit to the Hon'ble National Green Tribunal that Assistant Executive Engineer, Public Works Department Buildings (Construction and Maintenance) Sub Division Medical works Coimbatore has submitted a status report on construction of Sewage Treatment Plant where pipe line connection and erection of equipment for the Sewage Treatment Plant is in progress and submitted probable date of completion is 15.12.2021 letter number F56/GH/2021/AEE Dated. 19.11.2021. I enclose a copy of the received from the PWD for the Tribunal's perusal.

8. I submit to the Hon'ble National Green Tribunal that Government Hospital , Mettupalayam complying with Biomedical Waste Management Rules 2016 and Solid Waste Management Rules 2016 from the day, they came into force with necessary infrastructure. Form III (See Rule 10) Authorization No.20BAD35997248 Dated:08.12.2020 Proceedings No F.1000 BN/BWA/OS/DEE/TNPCB/CBN/2016 Dated:08.12.2020 of the District Environmental Engineer ,


20/11/21
MEDICAL OFFICER
GOVT. HOSPITAL

Tamilnadu Pollution Control Board ,Coimbatore North.I submit before the Hon'ble National Green Tribunal that there is no wanton or willful negligence on the part of Government Hospital , Mettupalayam. Free Medical Services provided by the Government Hospital Mettupalayam for General Public and kindly consider health services are over burdened due to present Covid-19 pandemic.

9. For the reasons stated in the report it is most humbly prayed that this Honorable National Green Tribunal may kindly consider to waive the environmental compensation levied estimated Rs.51.06 lakhs up to 29.10.2020 and Rs.3750 per day there on for Government hospital Mettupalayam.

In view of the above, it is therefore prayed that this Honourable Tribunal may be pleased to accept this individual response and may deem fit and proper in the facts and circumstances of this case and thus render justice.

4. It is mentioned in the report that probable completion of establishment of Sewage Treatment Plant (STP) will be 15.12.2021.
5. The learned counsel appearing for Tamil Nadu Pollution Control Board (TNPCB) submitted that the water samples were taken during September 2021 which is sent for analysis and they had proposed to conduct the inspection during November, but due to heavy rain they

could not conduct the inspection. Now they proposed to conduct the inspection on 7 and 8th of December 2021, so they wanted some time for filing the report.

6. Considering the circumstances, we feel that some time can be granted to the committee to submit the report and they are directed to submit the report to this Tribunal on or before **23.12.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
7. The committee is directed to answer all the issues raised by this Tribunal in the order dated 09.09.2021 while submitting the report.
8. The Registry is directed to communicate this order to the members of the committee, official respondents through e-mail immediately for their information and for compliance of the direction.
9. For consideration of further reports, post on **23.12.2021**.

.....**J.M.**
(Justice K. Ramakrishnan)

Sd/--

.....**E.M.**
(Dr. K. Satyagopal)

O.A. No.10, 18, 58 & 105/2017,
23.11.2021. Sr.



Micro Cotton
Crafting Comfort since 1932

SHARADHA TERRY PRODUCTS PRIVATE LIMITED

Badrakaliamman Koil Road, Nellithurai (PO), Mettupalayam, Coimbatore-641 305,Tamil Nadu,India

Email : sharadha@microcotton.com, URL : www.microcotton.com, Ph : 73587 09901-09,

CIN : U17115TZ1992PTC003799, GSTIN : 33AADCS0657H1ZJ

17.12.2021

The District Environmental Engineer,
Tamilnadu Pollution Control Board,
No.5, Ramaswamy Nagar,
Kavundampalayam (Po)
Coimbatore 641 030

Sub: ETP sludge dispose to Ultratec Cements, Ariyalur.

Respected Madam,

We refer to the above subject, we wish to furnish the below details for your kind reference and records

- (1) We have made agreement with M/S Ultratec Cements ,Ariyalur towards Etp sludge disposal and co processing on 28.6.2019
- (2) Rs.2,33,000.00 was paid as on advance as co processing fee for 250 Tons ETP sludge on 02.11.2020
- (3) We have disposed 142.86 Tons of sludge to M/S/ Ultratec Cements till today and the last dispatch was on 18 /5 /2021 worth of Rs.1,34,841.00 as coprocessing fee .
- (4) Balance amount of Rs.1,01,159.00 for 107.14 Tons is pending with M/s .Ultratec Cements.
- (5) We have been discussing continuously with G.M. of M/S Ultratec Cements, to resume dispatch of Etp sludge, and below are the reasons received from M/S.Ultratec Cements for delay in accepting ETP sludge for co processing
 - (a) Due to Covid lock down.
 - (b) Due to technical issue in Kilns (while Co processing)
 - (c) Due to heavy rainfall in this monsoon.

With repeated follow up with M/S. Ultratec ,Cements ,we have been instructed to send 5 kgs of dry sludge (moisture content 5%) to M/S. Ultratec Cements to study the suitability in lab and the same was send on 15/12/2021 for evaluation .

M/s.Ultratec cements will give reply by next week for the resumption of transportation of sludge .



Micro Cotton

Crafting Comfort since 1932

SHARADHA TERRY PRODUCTS PRIVATE LIMITED

Badrakaliamman Koil Road, Nellithurai (PO), Mettupalayam, Coimbatore-641 305,Tamil Nadu,India

Email : sharadha@microcotton.com, URL : www.microcotton.com, Ph : 73587 09901-09,

CIN : U17115TZ1992PTC003799, GSTIN : 33AADCS0657H1ZJ

(6) We sincerely hope with M/S.Ultratec Cements cooperation ,we assure you to complete the disposal of Etp sludge on or before 31st of December 2021.

Thanking you,

Yours sincerely,

FOR SHARADHA TERRY PRODUCTS PRIVATE LIMITED

M.BASKARAN

GENERAL MANAGER OPERATIONS

Registered / Speed Post:

From
Dr. A. Kannan. DA.,
Chief Medical Officer
Government Hospital
Mettupalayam .

To
District Environmental Engineer,
Tami Nadu Pollution Control Board,
Coimbatore.

Ref No.124 /Estd/2021 Dated.20.12.2021

Sub: National Green Tribunal NGT Southern Zone, Chennai – OA.No. 10, 18, 58 & 105 of 2017 – Order dated. 23.11.2021 – Govt. Hospital, Mettupalayam, Coimbatore – Construction of sewage Treatment Plant STP – (100kld) – status report – regarding

- Ref:**
1. Hon'ble National Green Tribunal Southeern Zone, Chennai.
-OA NO. 10 OF 2017 (SZ),
-OA NO. 18 OF 2017(SZ),
- OA NO. 58 OF 2017 &
-OA NO. 105 OF 2017(SZ), Order dt. 23.11.2021.
 2. GO Ms. No.554, H & FW dept, (H1), dt. 16.12.2020.
 3. Assistant Executive Engineer (PWD), Building (C&M), Sub division Medical Works Coimbatore.
-

In response to the Orders, dt.23.11.2021 of NGT, I am to forward the report submitted by Assistant Engineer PWD on Construction of STP.

The Combined sewage Treatment Plant 100 KLD Construction for Government Hospital, Mettupalayam is in Progress.

At Present Pipline Connection and erection of equipment's is in progress further the probable date of completion is 15.01.2022 as the anticipated date of Completion 15.12.2021 was delayed due to monsoon conditions.


Chief Medical Officer
Government Hospital
Mettupalayam

20/12/21

Copy Submitted to:

1. Joint Director of Medical & Rural Health Services, Coimbatore,

From

Thiru. G.S.Sameeran I.A.S.
District Collector,
Coimbatore District.

To

The Commissioner,
Mettupalayam Municipality,
No.9, Market North Street,
Mettupalayam,
Coimbatore District-641301.

Lr.No.DC/CBE/R/L/MTP/2021, Dated:20-12-2021

Sir

Sub : District Collectorate, Coimbatore - Local Body – Order of the Hon'ble NGT (Southern Zone), Chennai in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017 dated:10.08.2020 – Instructions issued to complete the construction of Sewage Treatment Plant within the probable date of completion - Reg.

Ref : 1. Hon'ble NGT (Southern Zone), Chennai order in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017 Dated: 10.08.2020,09.09.2021 and 23.11.2021
2. Inspection of the Joint Committee on 08.12.2021
3. The report furnished by the Commissioner, Mettupalayam Municipality

I invite your kind attention to the Hon'ble NGT (Southern Zone), Chennai order dated:10.08.2020 in the matter of O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017, directed as;

“ So under such circumstances, we direct the committee to re-visit the question of compensation and also for giving a time line for the Government Hospital as well as Municipality including compliance of the directions and steps taken by them as short term method suggested by the committee to meet the situation and also fix the Performance Guarantee to be furnished by the Health Department as well as the Municipality for complying with the direction given for establishment of STP and completion of underground sewage system within the time line.

The committee is also directed to consider the question of remedial measures to be taken to reduce the contamination found in the river water with a short term

and long term measure, fixing the responsibility of the person who has to carry out the same as well.

Two months time is granted to the committee to submit a further report on these aspects”.

In this regard, you have already submitted an undertaking to the Chairman of the Joint Committee/ District Collector in letter dated: 29.05.2020, assuring to complete the construction of STP and UGSS and to commission the same by the June 2021 and it was later informed that due to COVID – 19 restrictions the construction of STP was delayed and will be completed by 31.10.2021. Further, the Commissioner, Mettupalayam Municipality has informed that due to North East Monsoon and pandemic COVID-19 situation, the construction work was comparatively slow. The Construction of Inlet chamber, Sequential Batch Reactors and Chlorine Contact Tank are completed and Construction of Blower building, administrative building and centrifuge building were under progress and informed that by the end of March 31, 2022 the construction & operation of the STP will be completed.

Hence, you are directed to complete the construction of Sewage Treatment Plant at the earliest and report compliance.

The receipt of this letter shall be acknowledged.

**Sd/- dt:20.12.21.
District Collector,
Coimbatore.**

/Forwarded by order/



For District Environmental Engineer
TNPC Board, Coimbatore North.

From

Thiru. G.Sameeran I.A.S.
District Collector,
Coimbatore District.

To

The Chief Medical Officer,
M/s. GOVERNMENT HOSPITAL –
METTUPALAYAM,
Sikkadasampalayam Village,
Mettupalayam Taluk,
Coimbatore District.

Lr.No.DC/CBE/GH/MTP/2021 Dated:20-12-2021

Sir

Sub : District Collectorate, Coimbatore - Local Body – Order of the Hon'ble NGT (Southern Zone), Chennai in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017 dated: 10.08.2020 – Instructions issued to complete the construction of Sewage Treatment Plant within the probable date of completion - Reg.

Ref : 1. Hon'ble NGT (Southern Zone), Chennai order in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017 Dated: 10.08.2020,09.09.2021 and 23.11.2021
2. Inspection of the Joint Committee on 08.12.2021
3. The Government Hospital - Mettupalayam Lr.Ref.No.124/Estd/2021, Dated:20.12.2021

I invite your kind attention to the Hon'ble NGT (Southern Zone), Chennai order dated:10.08.2020 in the matter of O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017, directed as;

“ So under such circumstances, we direct the committee to re-visit the question of compensation and also for giving a time line for the Government Hospital as well as Municipality including compliance of the directions and steps taken by them as short term method suggested by the committee to meet the situation and also fix the Performance Guarantee to be furnished by the Health Department as well as the Municipality for complying with the direction given for establishment of STP and completion of underground sewage system within the time line.

The committee is also directed to consider the question of remedial measures to be taken to reduce the contamination found in the river water with a short term and long term measure, fixing the responsibility of the person who has to carry out the same as well.

Two months time is granted to the committee to submit a further report on these aspects”.

In this regard, you have already submitted an undertaking to the Chairman of the Joint Committee/ District Collector in letter dated: 11.03.2020, assuring to provide Sewage Treatment Plant in hospital premises and also requested the Public Works Department for construction of STP and later informed that the anticipated date of completion of the construction of Sewage Treatment Plant was 15.12.2021. Further the Chief Medical Officer, Government Hospital Mettupalayam has informed vide ref 2nd cited the construction was delayed due to monsoon conditions, the Combined Sewage Treatment Plant 100 KLD for the Government Hospital Mettupalayam is in progress and at present pipeline connection and erection of equipment's were in progress and the probable date of completion will be 15.01.2022.

Hence, you are directed to complete the construction of Sewage Treatment Plant at the earliest and report compliance.

The receipt of this letter shall be acknowledged.

Sd/- dt:20.12.21.
District Collector,
Coimbatore.

/Forwarded by order/


District Environmental Engineer
TNPC Board, Coimbatore North.

From

Thiru. G.Sameeran I.A.S.
District Collector,
Coimbatore District.

To

The Chairman,
M/s. Sharadha Terry Products Ltd,
S.F.No. 939/1 2 and 3 , 940/1 , 2 and 3 ,
Thekkampatty Village,
Mettupalayam Taluk,
Coimbatore District – 641 305

Lr.No.DC/CBE/R/L/SH/2021, Dated: 20 -12-2021

Sir

Sub : District Collectorate, Coimbatore - Local Body – Order of the Hon'ble NGT (Southern Zone), Chennai in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017 dated:10.08.2020 – Instructions issued to dispose the ETP Sludge within the stipulated time - Reg.

Ref : 1. Hon'ble NGT (Southern Zone), Chennai order in O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017 Dated: 10.08.2020,09.09.2021 and 23.11.2021
2. Inspection of the Joint Committee on 08.12.2021
3. The unit's Letter, Dated:17.12.2021

I invite your kind attention to the Hon'ble NGT (Southern Zone), Chennai order dated:10.08.2020 in the matter of O.A. No.10 of 2017, O.A. No.18 of 2017, O.A. No.58 of 2017 & O.A. No.105 of 2017, directed as;

“ So under such circumstances, we direct the committee to re-visit the question of compensation and also for giving a time line for the Government Hospital as well as Municipality including compliance of the directions and steps taken by them as short term method suggested by the committee to meet the situation and also fix the Performance Guarantee to be furnished by the Health Department as well as the Municipality for complying with the direction given for establishment of STP and completion of underground sewage system within the time line.

The committee is also directed to consider the question of remedial measures to be taken to reduce the contamination found in the river water with a short term and long term measure, fixing the responsibility of the person who has to carry out the same as well.

Two months time is granted to the committee to submit a further report on these aspects”.

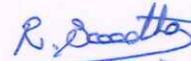
In this regard, it was directed to dispose of the ETP Sludge generated in the unit . The unit of M/s. Sharadha Terry Products Ltd vide its letter 17.12.2021 had informed that the unit has made an agreement with M/s.Ultratech Cements, Ariyalur towards ETP sludge disposal and co processing on 28.06.2019 and so far 142.86 Tons of sludge has been disposed of to M/s.Ultratech Cements, Ariyalur. The disposal of balance 107.14 Tons of ETP sludge was delayed due to the delay in acceptance of ETP sludge by the M/s.Ultratech Cements, Ariyalur due to Covid Lock down, technical issue in Kilns and rainfall in this monsoon.

Hence, you are directed to complete the disposal of balance 107.14 Tons of ETP sludge within 31/12/2021 and failing to do so necessary legal action will be initiated as per the provision.

The receipt of this letter shall be acknowledged.

**Sd/-20.12.21
District Collector,
Coimbatore.**

/Forwarded by order/



For District Environmental Engineer
TNPC Board, Coimbatore North.

REPORT OF THE COMMISSIONER, METTUPALAYAM MUNICIPALITY DATED 03.09.2021 IN THE MATTER OF O. A. NO.10, 18, 58 AND 105 OF 2017 SUBMITTED BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI, AS PER THE ORDER

The Municipality as well as the Health Department are also directed to submit their independent response regarding the steps to be taken by them for mitigating this issue as directed by the committee and also show cause why the compensation cannot be imposed and performance guarantee should not be imposed against them for non-compliance of the directions within the time frame fixed by the committee before the next hearing date. For consideration of further report and status report to be filed by the parties, post on 23.12.2021

In compliance of short term and long term measures in Mettupalayam Municipality we submitted as below.

Action taken for long term measures.

Under Ground Sewerage System (UGSS) and collection wells were under progress. Around 98% of the Sewerage Treatment Plant (STP) construction is nearing completion. It was informed that due to North East Monsoon and pandemic COVID-19 situation, the construction work was comparatively slow. The Construction of Inlet chamber, Sequential Batch Reactors and Chlorine Contact Tank are completed and Construction of Blower building, administrative building and centrifuge building were under progress. It was informed that by the end of March 31, 2022 the construction & operation of the STP will be completed. The overall progress of the UGSS scheme is 88.50%. The status report of construction of UGSS and STP is given in the table below:

1	Name of Scheme	Under Ground Sewerage Scheme to METTUPALAYAM Municipality in Coimbatore District.			
	Name of the Division Name of the Executive Engineer Mobile No	Sewerage Division, Kuniyamuthur. Er. J.K. Annadurai ,B.E. MBA, 9360236553			
	Beneficiary	Mettupalayam Municipality			
	Population and Requirement	Population Benefited (in Lakh)			
	Present (2017)	Inter (2032)	Ultimate (2047)		
	0.715	0.773	0.836		
2	Administrative Sanction	G.O.(D) No.389 /MA&WS (MA3) dept / dt.09.09.2016 - Rs. 91.70 crores to install and Rs. 97.50 lakhs to maintain annually.			
3	Technical Sanction	CE/CBE No: 11/2016-17 dt.24.02.2017 for Rs.91.70 crore			
4	Date of Work Order	1.Package -I :CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 2.Package -II: CE / TWAD Board / Coimbatore : Work order No. F. UGSS to MTP Mpty Package -I / SDO (T1)/CE/CBE/2018 / Dt : 09.04.2018. 3. Package-III: CE/TYWAD/Cbe Work order no. F.UGSS to MTP Mpty package III/SDO(T1)/CE/Cbe/2018/dt.16.8.18			

5	Agreement No /date/ Value & Period	1.Pac -I :Agt No CE/CBF/ No 4/18-19/dt.04.05.18 Rs.29.34 Cr/30 +6 Months 2.Pac -II :Agt No CE/CBF/ No 5/18-19/dt.04.05.18 Rs.37.46 Cr/30 +6 Months 3.Pac-III :Agt No. CE/Cbe/no.15/18-19/dt. 12.9.18 rs.13.788 cr./ 30 +6 Month
6	Date of Commencement of work	For Pac-I & II - 24.4.2018 & Pac-III – 12.9.2018
7	Name of Contractor	Package I: M/s. VVV Construction Private Ltd., Annai Sathya Nagar Main Road, Nesapakkam, Chennai -600 078 Package II: M/s. Keyem Engineering Enterprises., Kamaraj Nagar, Thiruvanmiyur,Cheennai -600 041 Package-II: R.Velumani, Avinashi.

Sl. No.	Name of the work	Physical Progress of work				Financial Progress in lakhs			Scheduled date of completion
		Total Qty of Work	Progress up to 16.03.2021	Balance	%	Total Cost	Expenditure upto 03.09.2021	%	
	Physical Progress:								
	COLLECTION SYSTEM								
I	Package I								
1	Sewer Line (Mts.)	29321	24388	4933					
2	Manholes (Nos.)	1342	1177	165					
3	House Service Connection (Nos.)	10205	3498	6707					
4	Road Restoration Works (Meter)	28521	16467	12054	75.50 %	Rs.9170 Lakhs	5571.88 lakhs	72%	Package I – 10/2020 (Original) 03/2022(Revised)
5	Pumping Main ((Meter)	9569	6985	2584					
6	Pumping Station (Nos.)	3	3 Nos. completed .						
	Lifting Station (Nos.)	7	6 Nos completed.	1					
II	Package II				82.50%				Package II – 10/2020 (Original)
1	Sewer Line (Mts.)	45314	36449	8865					

2	Manholes (Nos.)	1977	1673	304					03/2022
3	House Service Connection (Nos.)	6795	3098	3697					(Revised)
4	Road Restoration Works (Meter) Stoneware Line	35314	34550	764					
5	Pumping Main (Meter)	7300	7099	201					
6	Pumping Station (Nos.)	3	completed						
7	Lifting Station (Nos.)	1	completed						
III	Sewerage Treatment Plant – 8.65 mld SBR Method	1 No	98% completed	1	98%				Package III - 3/2021 (Original) 03/2022 (Revised)

Package – 3 –STP -



Package 2 – MPS – Vellipalayam near scavenger quarters



Package 2 – Pumping Station 5 - Near mukkaiyur road - Muniyappan Koil



Package 1 – Lift station 1 B– Shanthi nagar



PKG II zone 4 Trunk main Manhole 572 Rajapuram



Action taken for short term measures.

As per the recommendations of Joint Committee, it was suggested for the Mettupalayam Municipality to execute phytoremediation technique in the major drains adjoining the River Bhavani. The construction of wetland system with phytoremediation technique which is in the upstream side of Uppupallam Odai in Mettupalayam Municipality limit was completed.

Bioremediation Techniques Phytoremediation,
Constructed with Wetlands

Before Execution



During Execution



After Execution





Place: Mettupalayam
Date: 22.11.2021

Commissioner,
Mettupalayam Municipality.